



The Bengal Legislative Assembly (Members' Emoluments) Act, 1937

Act 2 of 1937

Keyword(s):

Member, Salaries, Allowances

Amendments appended: 12 of 2000, 26 of 2000, 9 of 2017, 8 of 2019, 15 of 2023

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Bengal Act II of 1937

[THE BENGAL LEGISLATIVE ASSEMBLY (MEMBERS' EMOLUMENTS) ACT, 1937.]¹

AMENDED

Ben. Act I of 1945.
West Ben. Act XXIV of 1957.
West Ben. Act XVI of 1959.
West Ben. Act VIII of 1965.
West Ben. Act III of 1966.
West Ben. Act VIII of 1969.
West Ben. Act XVIII of 1974.
West Ben. Act XLIX of 1978.
West Ben. Act XXVIII of 1979.
West Ben. Act XVI of 1980.
West Ben. Act XXX of 1983.
West Ben. Act XVII of 1986.
West Ben. Act XXV of 1989.
West Ben. Act XXIII of 1994.
West Ben. Act X of 1997.

ADAPTED

(a) The Indian Independence
(Adaptation of Bengal and
Punjab Acts) Order, 1948.
(b) The Adaptation of Laws
Order, 1950.

{5th October, 1937.}

*An Act to fix the salaries and allowances of Members of the Bengal
Legislative ²{Assembly}.*

WHEREAS it is expedient to fix the salaries and allowances of the
Members of the Bengal Legislative ²{Assembly};

It is hereby enacted as follows:—

1. (1) This Act may be called the Bengal Legislative ²{Assembly}
(Members' Emoluments) Act, 1937.

Short title
and
commence-
ment.

(2) It shall be deemed to have come into force from the first day of
April, 1937.

¹For Statement of Objects and Reasons, see the *Calcutta Gazette, Extraordinary*, dated the 29th July, 1937, Pt. IV, page 204; for Proceedings of the Bengal Legislative Assembly, see the Official Report of the Bengal Legislative Assembly Proceedings, Vol. LI, No. 2, pages 183-196 and 235-238, and for Proceedings of the Bengal Legislative Council, see the Official Report of the Bengal Legislative Council Proceedings, Vol. III, pages 413-426 and 455-469.

²This word was substituted for the word "Chambers" by para. (1) of Art. 3 of, and the Schedule to, the Indian Independence (Adaptation of Bengal and Punjab Acts) Order, 1948.

(Sections 2, 3.)

Definitions.

2. In this Act and for the purposes thereof "Member" means a Member * * * * * of the [West Bengal] Legislative Assembly, other than the Governor's Council of Ministers, * * * * * the Speaker of the said Assembly, Parliamentary Secretaries, Parliamentary Under-Secretaries and Parliamentary Private Secretaries, if any.

Salaries.

3. There shall be paid to each member a salary at the rate of (six hundred and fifty rupees) *per mensem* with effect from the date of which he takes his oath:

Provided that the salary of any member in respect of [any period prior to (the first day of September, 1983,) shall be paid at the rate of {two hundred and fifty rupees} *per mensem*]:

¹Provided further that there shall be paid to the member, who is the Leader of the Opposition, such salaries and allowances as are admissible to a Minister under the West Bengal Salaries and Allowances Act, 1952:

²Provided also that there shall be paid to the Chief Government Whip such salaries and allowances as are admissible to a Minister of State under the West Bengal Salaries and Allowances Act, 1952.

¹Firstly, the words "either of the West Bengal Legislative Council but not including the Chairman thereof, or" were inserted by s. 2 of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1959 (West Ben. Act XVI of 1959). Later, those words were omitted by order No. 1504-L, dated the 31.7.70, published in the *Calcutta Gazette, Extraordinary*, of the 31.7.70, Part-I, page 1708.

²The words "either of the Bengal Legislative Council or" were omitted by para. (1) of Art. 3 of, and the Sch. II to, the Indian Independence (Adaptation of Bengal and Punjab Acts) Order, 1948.

³These words were substituted for the word "Bengal" by para. (2) of Art. 3 of the Indian Independence (Adaptation of Bengal and Punjab Acts) Order, 1948.

⁴The words "the President of the said Council" were omitted by para. (1) of Art. 3 of, and the Schedule to, the Indian Independence (Adaptation of Bengal and Punjab Acts) Order, 1948.

⁵This section was substituted for the original section by s. 2 of the Bengal Legislative Chambers (Members' Emoluments) Amendment Act, 1945 (Ben. Act I of 1945). This substitution of section 3 was deemed to have been made on and to have effect from the first day of January, 1944, *see* section 2(2) of Ben. Act I of 1945.

⁶Firstly, the words "two hundred and fifty rupees *per mensem*" were substituted for the words "two hundred rupees *per mensem*" by s. 2(1) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1965 (West Ben. Act VIII of 1965). Later, the words "three hundred and fifty rupees" were substituted for the words "two hundred and fifty rupees" by s. 2(a) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1983 (West Ben. Act XXX of 1983). Finally, the words within the first brackets were substituted for the words "three hundred and fifty rupees" by s. 2(i) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1997 (West Ben. Act X of 1997).

⁷Firstly, the words "any period prior to the first day of April, 1965, shall be paid at the rate of two hundred rupees *per mensem*" were substituted for the words "any period prior to the first day of January, 1944, shall be paid at the rate of one hundred and fifty rupees *per mensem*" by s. 2(2) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1965 (West Ben. Act VIII of 1965). Later, the words within the first brackets and second brackets were substituted for the words "the first day of April, 1965" and "two hundred rupees" by ss. 2(b)(i) and 2(b)(ii), respectively, of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1983 (West Ben. Act XXX of 1983).

⁸With the coming into force of West Bengal Act XXIV of 1957, a further proviso was inserted after the existing proviso. *vide* s. 2 read with sub-section (2) of section 1 of the Bengal Legislative Assembly (Members' Emoluments) (West Bengal Amendment) Act, 1957 (West Ben. Act XXIV of 1957). Later, the present second proviso was substituted by s. 2(c) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1983 (West Ben. Act XXX of 1983).

⁹The third proviso was inserted by s. 2(2) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1997 (West Ben. Act X of 1997).

West Ben.
Act V of
1952.

of 1937.]

(Section 4.)

Explanation I.—"Leader of the Opposition" means that member of the West Bengal Legislative Assembly who is for the time being the Leader in the State Assembly of the party in opposition to the State Government having the greatest numerical strength in the said Assembly;

Explanation II.—If any doubt arises as to which is or was at the material time the party in opposition to the State Government having the greatest numerical strength in the West Bengal Legislative Assembly, or as to who is or was at any material time the Leader in the said Assembly of such a party, the question shall be decided for the purposes of this Act, by the Speaker of the said Assembly, and his decision, certified in writing under his hand, shall be final and conclusive.

4. Subject to such conditions as may be determined by ¹rules made under this Act:—

Allowances.

- (a) there shall be paid to members not ordinarily resident within such distances, as may be prescribed by rules made under this Act, of the place at which their attendance is required in connection with their duties as members—

²(i) daily allowance at the rate of ³[two hundred rupees] *per diem*.

Explanation.—Notwithstanding anything contained elsewhere in this Act or any other law for the time being in force, for the purposes of this clause, a member of the Governor's Council of Ministers, if elected to the West Bengal Legislative Assembly, the Speaker of the West Bengal Legislative Assembly, the Deputy Speaker of the said Assembly, the Leader of the Opposition, the Chief Government Whip, a Parliamentary Secretary, a Parliamentary Under-Secretary, or a Parliamentary Private Secretary, if any, shall be deemed to be a "Member";

¹For rules made in exercise of the powers conferred under sections 4 and 5, see notification No. 2823 A.R., dated the 9th December, 1959, published in the *Calcutta Gazette, Extraordinary* of 1959, Part I, pages 2415-2418, as subsequently amended.

²Firstly, sub-clause (i) with a proviso was substituted for the original sub-clause by s. 3 of the Bengal Legislative Assembly Chambers (Members' Emoluments) Amendment Act, 1945 (Ben. Act I of 1945). Thereafter, the words "twenty rupees *per diem*" were substituted for the words "fifteen rupees *per diem*" by s. 3(1) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1965 (West Ben. Act VIII of 1965). Then the words and figures "at such rate as is admissible to a Minister under the West Bengal Salaries and Allowances Act, 1952" were substituted for the words "at the rate of twenty rupees *per diem*" by s. 3(a) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1983 (West Ben. Act XXX of 1983). Finally, the present sub-clause (i) with its *Explanation* was substituted by s. 2(1)(a) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1994 (West Ben. Act XXIII of 1994).

³The words within the square brackets were substituted for the words "one hundred and fifty rupees" by s. 3(1) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1977 (West Ben. Act X of 1977).

*The Bengal Legislative Assembly (Members' Emoluments)
Act, 1937.*

[Ben. Act II]

(Section 4.)

- (ii) travelling allowance for journeys by ¹[air at the rate of one and one-fourth times the air fare (, for journeys by rail at the rate of half the first class fare and for journeys by steamer)] at the rate of one and a half times first class fare ²[, for himself and one first class fare for one person accompanying him] and
- (iii) road mileage allowance at such rates as may be fixed by rules made under this Act; ^{3*}
- ⁴(aa) there shall be paid to all members compensatory allowance at the rate of ⁵[five hundred rupees] *per mensem*;
- ⁶(aaa) there shall be paid to all members constituency allowance at the rate of ⁷[one thousand rupees] *per mensem*;
- ⁸(b) there shall be paid to a member an allowance at the rate of one thousand rupees per annum on account of postal expenses; and

¹Firstly, the words "air at the rate of one and one-fourth times the air fare and for journeys by" were inserted by s. 3(1)(i) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1959 (West Ben. Act XVI of 1959). Later, the words within the first brackets were substituted for the words "and for journeys by rail or steamer" by s. 2(1) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1966 (West Ben. Act III of 1966).

²These words were inserted by s. 2(b) of the West Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1994 (West Ben. Act XXIII of 1994).

³The word "and" was omitted by s. 3(1)(ii) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1959 (West Ben. Act XVI of 1959).

⁴This clause was added by s. 2 of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1974 (West Ben. Act XVIII of 1974).

⁵The words "three hundred rupees" were substituted for the words "two hundred rupees" by s. 3(b) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1983 (West Ben. Act XXX of 1983). Later, the words within the square brackets were substituted for the words "three hundred rupees" by s. 3(2) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1997 (West Ben. Act X of 1997).

⁶This clause was added by s. 2(1) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1989 (West Ben. Act XXV of 1989).

⁷The words within the square brackets were substituted for the words "five hundred rupees" by s. 3(3) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1997 (West Ben. Act X of 1997).

⁸Clause (b) was substituted for the original by s. 2(2) of the West Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1994 (West Ben. Act XXIII of 1994). Prior to this substitution there were following changes in the original clause, namely:—

- (i) the words "*per diem*; and" were substituted for the words "*per diem*" by s. 3(2) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1959 (West Ben. Act XVI of 1959), and
- (ii) firstly, the words "five rupees *per diem*" were substituted for the words "two rupees and eight annas *per diem*" by s. 3(2) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1965 (West Ben. Act VIII of 1965). Later, the words "ten rupees" were substituted for the words "five rupees" by s. 3(c) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1983 (West Ben. Act XXX of 1983). Finally, the words "twenty-five rupees" were substituted for the words "ten rupees" by s. 2(2) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1989 (West Ben. Act XXV of 1989).

of 1937.]

(Section 4.)

¹(c) ²[there shall be issued to each member who undertakes journeys in connection with his duties as such member,—]

(1) ³[railway coupons or vouchers for such member and for one person accompanying such member—]

(i) in respect of all such journeys to any place or places within the State of West Bengal,

⁴(ii) in respect of such journeys to any place or places within India outside the State of West Bengal:

Provided that the maximum limit for the member and for the person accompanying him shall with respect to each of them be ⁵[twelve thousand kilometres] a year:

¹Firstly, clause (c) was added by s. 3(3) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1959 (West Ben. Act XVI of 1959). Thereafter, clause (c) consisting of sub-clauses (i) and (ii) was substituted for the original clause by s. 2(2) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1966 (West Ben. Act III of 1966). Then, the clause consisting of sub-clauses (1) and (2) was resubstituted by s. 2 of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1969 (West Ben. Act VIII of 1969).

²The words within square brackets were substituted for the words "there shall be issued to members who undertake journeys in connection with their duties as such members,—" by s. 2(1) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1979 (West Ben. Act XXVIII of 1979).

³The words within square brackets were substituted for the words "railway coupons or vouchers—" by s. 2(2), *ibid.*

⁴Item (ii) with the proviso was substituted for the previous item (ii) by s. 2 of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1980 (West Ben. Act XVI of 1980). Prior to this substitution there were following changes in the previous item (ii), namely:—

(i) the words "eight thousand" were substituted for the words "four thousand eight hundred" by s. 2(1)(a) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1978 (West Ben. Act XLIX of 1978), and

(ii) the word "and" was omitted by s. 2(1)(b), *ibid.*

⁵Firstly the words "ten thousand kilometres" were substituted for the words "eight thousand kilometres" by s. 2(3)(a)(i) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1989 (West Ben. Act XXV of 1989). Later, the word "twelve" was substituted for the word "ten" by s. 2(3)(a) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1994 (West Ben. Act XXIII of 1994). Finally, the words within the square brackets were substituted for the words "twelve thousand kilometres" by s. 3(4)(a) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1997 (West Ben. Act X of 1997).

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Act, 1937.*

[Ben. Act II

(Section 4.)

¹Provided further that when a member undertakes journeys to any place or places within India outside the State of West Bengal in connection with his duties as a Member of any committee of the West Bengal Legislative Assembly or as a member of any delegation appointed by the West Bengal Legislative Assembly, the distances of such journeys shall not be taken into account in calculating the maximum limit of ²[fifteen thousand kilometres] a year,

- (2) ³[One free pass] in respect of any such journey or part thereof to any place within the State of West Bengal by any road transport service provided by a State transport undertaking carried on by the State Government or by any Road Transport Corporation established by the State Government under section 3 of the Road Transport Corporations Act, 1950 ⁴[except, for any such journey or part thereof by the road transport service provided by the Calcutta State Transport Corporation on its city routes] ⁵; and, for the purpose of this sub-clause, the identity card of the member shall be treated as free pass for himself and for his companion.]
- ⁶(3) one free pass of the Calcutta State Transport Corporation for each, for any such journey or part thereof by any road transport service provided by such Corporation on its city routes, and

Act 64 of
1950.

¹This second proviso was added by s. 2(1) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1986 (West Ben. Act XVII of 1986).

²Firstly the words "ten thousand kilometres" were substituted for the words "eight thousand kilometres" by s. 2(3)(a)(ii) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1989 (West Ben. Act XXV of 1989). Later, the word "twelve" was substituted for the word "ten" by s. 2(3)(b) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1994 (West Ben. Act XXIII of 1994). Finally, the words within the square brackets were substituted for the word "twelve thousand kilometres" by s. 3(4)(b) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1997 (West Ben. Act X of 1997).

³The words within square brackets were substituted for the words "state transport coupons" by s. 2(2)(a) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1986 (West Ben. Act XVII of 1986).

⁴The words within square brackets were inserted by s. 2(2) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1978 (West Ben. Act XLIX of 1978).

⁵The words within square brackets were inserted by s. 2(2)(b) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1986 (West Ben. Act XVII of 1986).

⁶Sub-clauses (3) and (4) were originally added by s. 2(3) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1978 (West Ben. Act XLIX of 1978). Later, the present sub-clause (4) was substituted by s. 2(3)(b) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1989 (West Ben. Act XXV of 1989).

of 1937.]

(Sections 4A, 5.)

- ¹(4) one free pass of the Calcutta Tramways Company for such member and for one person accompanying such member for any such journey or part thereof by any tram-car of such Company; and, for the purposes of this sub-clause, the identity card of the member shall be treated as free pass for himself and for his companion.

²4A. A member shall be entitled to such medical facilities and such telephone facilities as may be determined by rules made under this Act.

Amenities.

³5. (1) The State Government shall make ⁴rules for carrying out the purposes of this Act.

Power to make rules.

(2) In particular and without prejudice to the generality of the foregoing power, the State Government may make rules—

- (a) to prescribe the periods during which, and the conditions under which, daily allowance ⁵* * * * * may be drawn, the circumstances under which ⁶[such allowance] may be withheld, and the conditions under which the journeys referred to in clause (c) of section 4 may be undertaken;
- (b) to fix the rates of road mileage allowance, and to prescribe the conditions under which such allowance may be drawn; and
- (c) to prescribe the distances referred to in section 4 in respect of each of the allowances referred to in the said section.
- ⁷(d) to determine the medical and telephone facilities mentioned in section 4A.

(3) Until rules are made under this section rules framed under the Bengal Legislative Assembly (Members' Emoluments) Act, 1937, before the commencement of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1959, shall continue to remain in force.

West Ben.
Act XVI of
1959.

¹See foot-note 6 of page 474, *ante*.

²Section 4A was added by s. 3 of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1979 (West Ben. Act XXVIII of 1979).

³Section 5 was substituted for the original section by s. 4 of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1959 (West Ben. Act XVI of 1959).

⁴See foot-note 1 on page 471, *ante*.

⁵The words "and conveyance allowance" were omitted by s. 3(1) of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1994 (West Ben. Act XXIII of 1994).

⁶The words within square brackets were substituted for the words "such allowances" by s. 3(2), *ibid*.

⁷Clause (d) was added by s. 4 of the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 1979 (West Ben. Act XXVIII of 1979).

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GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

West Bengal Act XII of 2000

THE BENGAL LEGISLATIVE ASSEMBLY
(MEMBERS' EMOLUMENTS)
(AMENDMENT) ACT, 2000.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Calcutta Gazette, Extraordinary*, of the 17th April, 2000.]

[17th April, 2000.]

An Act to amend the Bengal Legislative Assembly (Members' Emoluments) Act, 1937.

Ben. Act II
of 1937.

WHEREAS it is expedient to amend the Bengal Legislative Assembly (Members' Emoluments) Act, 1937, for the purpose and in the manner hereinafter appearing;

It is hereby enacted in the Fifty-first Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 2000.

Short title
and
commence-
ment.

(2) It shall come into force on the 1st day of April, 2000.

2. In section 4 of the Bengal Legislative Assembly (Members' Emoluments) Act, 1937,—

Amendment
of section 4
of Ben. Act
II of 1937.

(1) in sub-clause (ii) of clause (a), after the words "for journeys by rail at the rate of half the first class fare", the words and figure "or at the rate of half the Air-conditioned 2-tier class fare" shall be inserted;

(2) in clause (b), for the words "postal expenses; and", the words "postal expenses;" shall be substituted;

*The Bengal Legislative Assembly (Members' Emoluments)
(Amendment) Act, 2000.*

[West Ben. Act XII of 2000.]

(Section 2.)

(3) after clause (b), the following clause shall be inserted:—

- (bb) there shall be paid to a member an allowance at the rate of two thousand rupees per annum a lump sum on account of purchase of books, newspapers and periodicals.

Explanation.—Notwithstanding anything contained elsewhere in this Act or any other law for the time being in force, for the purposes of this clause, a member of the Governor's Council of Ministers, if elected to the West Bengal Legislative Assembly, the Speaker of the West Bengal Legislative Assembly, the Deputy Speaker of the said Assembly, the Leader of the Opposition, the Chief Government Whip, a Parliamentary Secretary, a Parliamentary Under Secretary, or a Parliamentary Private Secretary, if any, shall be deemed to be a "Member"; and

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LAW DEPARTMENT
Legislative

West Bengal Act XXVI of 2000
THE BENGAL LEGISLATIVE ASSEMBLY
(MEMBERS' EMOLUMENTS) (SECOND
AMENDMENT) ACT, 2000.

[*Passed by the West Bengal Legislature.*]

[Assent of the Governor was first published in the *Calcutta Gazette, Extraordinary*, of the 11th September, 2000.]

[11th September, 2000.]

An Act to amend the Bengal Legislative Assembly (Members' Emoluments) Act, 1937.

Ben. Act II
of 1937.

WHEREAS it is expedient to amend the Bengal Legislative Assembly (Members' Emoluments) Act, 1937, for the purpose and in the manner hereinafter appearing;

It is hereby enacted in the Fifty-first Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the Bengal Legislative Assembly (Members' Emoluments) (Second Amendment) Act, 2000.

Short title
and
commence-
ment.

(2) It shall be deemed to have come into force on the 1st day of April, 2000.

2. In section 4 of the Bengal Legislative Assembly (Members' Emoluments) Act, 1937, in sub-clause (i) of clause (a), for the words "two hundred and fifty rupees", the words "three hundred and fifty rupees" shall be substituted.

Amendment
of section 4
of Ben. Act
II of 1937.

The

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CHAITRA 10]

FRIDAY, MARCH 31, 2017

[SAKA 1939

PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL
LAW DEPARTMENT
Legislative
NOTIFICATION

No. 384-L.—31st March, 2017.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act IX of 2017

THE BENGAL LEGISLATIVE ASSEMBLY (MEMBERS' EMOLUMENTS) (AMENDMENT) ACT, 2017.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette*,
Extraordinary, of the 31st March, 2017.]

An Act to amend the Bengal Legislative Assembly (Members' Emoluments) Act, 1937.

WHEREAS it is expedient to amend the Bengal Legislative Assembly (Members' Emoluments) Act, 1937, for the purpose and in the manner hereinafter appearing;

Ben. Act II of 1937.

It is hereby enacted in the Sixty-eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and Commencement.

1. (1) This Act may be called the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 2017.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The Bengal Legislative Assembly (Members'
Emoluments) (Amendment) Act, 2017.*

(Section 2.)

Amendment of
section 3 of Ben.
Act II of 1937.

2. In section 3 of the Bengal Legislative Assembly (Members' Emoluments) Act, 1937, for the words "five thousand rupees", the words "ten thousand rupees" shall be substituted.

By order of the Governor,

MADHUMATI MITRA,
*Secy. to the Govt. of West Bengal,
Law Department.*

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[SAKA 1941

PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 917-L.—14th August, 2019.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act VIII of 2019

**THE BENGAL LEGISLATIVE ASSEMBLY (MEMBERS' EMOLUMENTS)
(AMENDMENT) ACT, 2019.**

[*Passed by the West Bengal Legislature.*]

[Assent of the Governor was first published in the *Kolkata Gazette, Extraordinary*, of the 14th August, 2019.]

An Act to amend the Bengal Legislative Assembly (Members' Emoluments) Act, 1937.

WHEREAS it is expedient to amend the Bengal Legislative Assembly (Members' Emoluments) Act, 1937, for the purpose and in the manner hereinafter appearing;

Ben. Act II of
1937.

It is hereby enacted in the Seventieth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 2019.

*The Bengal Legislative Assembly (Members' Emoluments)
(Amendment) Act, 2019.*

(Section 2.)

(2) It shall come into force on such date or shall be deemed to have come into force on and from such date, as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of
section 4 of Ben.
Act II of 1937.

2. In sub-clause (i) of clause (a) of section 4 of the Bengal Legislative Assembly (Members' Emoluments) Act, 1937, for the words "one thousand rupees", the words "two thousand rupees" shall be substituted.

By order of the Governor,

SANDIP KUMAR RAY CHAUDHURI,
*Secy. to the Govt. of West Bengal,
Law Department.*

The

Kolkata **Gazette**
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Extraordinary
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FRIDAY, MARCH 15, 2024

[SAKA 1945

PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 317-L.—15th March, 2024.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act XV of 2023

**THE BENGAL LEGISLATIVE ASSEMBLY (MEMBERS' EMOLUMENTS)
(AMENDMENT) ACT, 2023.**

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette*,
Extraordinary, of the 15th March, 2024.]

An Act to amend the Bengal Legislative Assembly (Members' Emoluments) Act, 1937.

WHEREAS it is expedient to amend the Bengal Legislative Assembly (Members' Emoluments) Act, 1937, for the purpose and in the manner hereinafter appearing;

Ben. Act II of
1937.

It is hereby enacted in the Seventy-fourth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 2023.

*The Bengal Legislative Assembly (Members' Emoluments)
(Amendment) Act, 2023.*

(Section 2.)

(2) It shall come into force with effect from the first day of November, 2023.

Amendment of
section 3 of Ben.
Act II of 1937.

2. In section 3 of the Bengal Legislative Assembly (Members' Emoluments) Act, 1937, for the words "ten thousand rupees", the words "fifty thousand rupees" shall be substituted.

By order of the Governor,

PRADIP KUMAR PANJA,
*Pr. Secy. to the Govt. of West Bengal,
Law Department.*